## CENTRAL ADMINISTRATIVE TRIBUNAL MUMBAI BENCH

ORIGINAL APPLICATION NO.: 10 of 2001.

M.P. Nos.: 62/01, 133/01, 155/01, 180/01 and 272/01.

Dated this Monday, the 11th day of June, 2001.

<u>CORAM</u>

Hon'ble Shri Justice B. Dikshit, Vice-Chairman.

Hon'ble Shri B. N. Bahadur, Member (A).

Kappurapu Vara Prasadrao, R/o. 12, Mukund Apartments, Gandharva Nagari, Nashik Road - 422 101.

Applicant.

(In person)

**VERSUS** 

Union of India through The General Manager, India Security Press, Nasik Road - 422 101.

Respondents.

(By Advocate Shri V. S. Masurkar)

## OPEN COURT ORDER

PER : Shri Justice B. Dikshit, Vice-Chairman.

By Miscellaneous Petition Nos. 62/01, 180/01 and 272/01 the applicant has prayed for hearing of his O.A. for admission as well as final hearing. The O.A. is listed for admission and so far admission part of the application is concerned, the M.P. is infructuous. So far as final hearing of the matter is concerned, that will be examined while hearing O.A. for admission. The aforesaid M.Ps. stand disposed of.

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- 2. So far as M.P. No. 133/01 is concerned, therein the prayer is for final hearing of the matter. As the case is listed for admission, as observed earlier, it will be considered at the admission stage itself. The said M.P. also stands disposed of.
- 3. The applicant has said that he wants to press his O.A. on merits and does not want to press M.P. No. 155/01. Under aforesaid circumstances, the application for permitting withdrawal of O.A. is rejected and the O.A. will be heard on merits. M.P. No. 155/01 stands disposed of accordingly.
- 4. In O.A., a preliminary objection has been taken by Shri V. S. Masurkar, appearing for respondents, to the effect that the applicant has thrown aspersion on courts in various paragraphs. He has pointed out those paragraphs. The applicant has been punished for contempt under Contempt of Court Act for all that what he said and, therefore, so far that aspect is concerned, no further action can be taken against him. However, in view of objection in respect of his use of language in various paragraphs, the applicant prayed that he be permitted to delete those paragraphs in respect of which objection has been raised.
- 5. As the objection has been raised, that too rightly, in respect of several paragraphs, we permit the applicant to withdraw this O.A. and permit him to file a fresh O.A. As we are

not permitting the applicant to delete the paragraphs and it will involve deletion of various paragraphs and sentences, we are permitting applicant to withdraw this O.A. so that a fresh O.A. may be filed. It is made clear that the applicant will not be prejudiced in respect of question of limitation if he presents an O.A. for reliefs prayed for, provided the O.A. is filed before the Tribunal within one week. Subject to our above condition, the applicant is allowed to withdraw the O.A.

- 6. A copy of this order be supplied to the applicant within 48 hours.
- 7. The O.A. is accordingly disposed of. No order as to costs.

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(B. N. BAHADUR) MEMBER (A). (B.DIKSHIT) VICE-CHAIRMAN.

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